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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

R.A.No. 90/97 in

O.A.No. 746/96

Date of Order : 12.12.97

BETWEEN :

1. The Dy. Director General,
Geological Survey of India,
Southern Region,
Hyderabad.

2. The Director General,
Geological Survey of India,
Calcutta.

.. Petitioners/Respondents

AND

1. R.Kadaiah
2. M.Vivekanandaiah
3. M.Yadaiah
4. CH.Janardhan
5. Pavitra Devi
6. R.Dada Rao

.. Respondents/Petitioners

Counsel for the Petitioners .. V.Bhimanna

Counsel for the Respondents .. Mr.D.Linga Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.V.Bhimanna, learned counsel for the petitioners and
Mr.Satyam Reddy for Mr.D.Linga Rao, learned counsel for the
respondents.

2. The respondents in the OA has filed this RA for
reviewing the judgement in the OA. The OA was disposed of
on 6.6.97. The Bench while disposing of the OA relied on
the judgement of the Cuttack Bench of the Tribunal in OA.177/94
and RA.47/94 dated 11.8.94 and 27.7.94 respectively. That
decision of the Cuttack Bench was appealed against in the

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Apex Court and that appeal was dismissed by the Apex Court order dated 12.4.95. In view of the finality of the judgement in OA.177/94 on the file of the Cuttack Bench the relief was given in OA .746/96 to extend the same benefit as was granted to the applicant in OA.177/94 on the file of the Cuttack Bench of the Tribunal expeditiously.

3. The learned counsel for the applicants in the RA now submits that Full Bench has reversed the direction in OA.177/94. First of all it is seen that the dismissal of the appeal of the Apex Court dated 12.4.95 was not brought to the notice of the Full Bench. Even presuming that the Full Bench has set aside the order in OA.177/94 such an order cannot be taken note of when the Apex Court has upheld the directions given in OA.177/94. Hence the present submission has got no relevance for reviewing the judgement in OA.746/96 dated 6.6.97.

4. Hence the R.A. is dismissed. No costs.

B.S. JAI PARAMESHWAR
(B.S. JAI PARAMESHWAR)
Member (Judl.)

R.RANGARAJAN
(R.RANGARAJAN)
Member (Admn.)

Dated : 12th December, 1997

(Dictated in Open Court)

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M.JA
D.R